

Promotion of Ex-servicemen in ordnance factories

727. PROF. SOURENDRA BHATTACHARJEE: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 1369 given in the Rajya Sabha on the 8th January, 1991 and state:

(a) whether Government have received further representations from different Members of Parliament regarding promotion of ex-servicemen in ordnance factories during the past two months;

(b) whether Government have not so far updated the exact number of such directly recruited ex-servicemen in different Ordnance Factories;

(c) whether the DGOF/OFB has not so far taken any concrete steps to promote these ex-servicemen with retrospective effects; and

(d) if so, the details thereof;

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): (a) No, Sir.

(b) Requisite information has since been furnished.

(c) The rules for promotion framed by the Government are strictly observed by the OFB in respect of all eligible employees including the ex-servicemen. These rules do not provide for any weightage to be given for the military service rendered by the ex-servicemen for the purpose of seniority or any reservation in the matter of promotion.

(d) Does not arise in view of reply to (c) above.

Representation received by Jhansi and Kanpur Cantonment Boards

728. PROF. SOURENDRA BHATTACHARJEE: Will the PRIME MINISTER be pleased to refer to answer to Unstarred Question 1379 given in the Rajya Sabha on the 8th January, 1991 and state:

(a) whether the authorities of the Jhansi and Kanpur Cantonment Boards have received a large number of representations from the residents during the past two months for invoking several provisions of the Cantonments Act of 1924 including those which contained within sections 129, 130A, 135, 137 and 141 of the Act;

(b) whether the authorities there have been expressing their inability to act with those provisions of the law;

(c) whether the Central Government propose to direct these Cantonments to provide the amenities including sanitation and health care;

(d) if so, the details thereof; and

(e) the effective steps proposed to be taken to direct these Cantonment Boards to act in accordance with the laws for meaningful purposes?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI LALIT VIJAY SINGH): (a) and (b) In the recent past, the Jhansi Cantonment Board has attended to three representations received for repairs to group latrines. The repairs are expected to be completed within the current financial year. Another representation received by the Jhansi Cantonment Board relates to a private dispute between two occupants of a house for using a septic tank. The Board cannot interfere in such disputes.

One representation received by the Kanpur Cantonment Board for the conversion of service latrine into a water borne one has not been entertained. The conversion can be allowed provided the owner or the tenant apply for such conversion. In the instant case the tenant has been advised accordingly.

(c) to (e) The Cantonment Boards including Kanpur and Jhansi are carrying out repairs/maintenance works and providing civic amenities to the civilian population residing in the civil areas, with the available resources, so that sanitation and health aspects are duly taken care of.